

13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.985/99

dt.7-7-99

Between

Ms. D. Sasikala : Applicant

and

1. Commandant  
AOC Centre, Trimulgherry  
Secunderabad 500015

2. Secretary  
Min. of Defence  
Govt. of India  
New Delhi : Respondents

Counsel for the applicant : K.L.N. Rao  
Advocate

Counsel for the respondents : V. Vinodkumar  
SC for Central Govt.

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl)

2



## Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

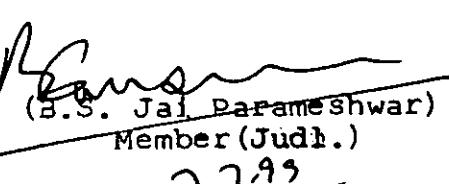
Heard Mr. Suresh Bodge for Mr. K.L.N. Rao for the applicant and Mr. V. Vinod Kumar for the respondents.

1. The applicant herein is <sup>the</sup> daughter of one D. Dasarath who died in harness as Boot-maker under Respondent-1. From Annexures I & II it appears that the applicant had been given the final settlement of her father on the basis of the authorisation given by her brother to receive the final settlement but we are not sure whether the applicant is the only heir to receive the final settlement. That is not a point for consideration in the OA.

2. The applicant had submitted a representation dated 24-6-1999 (Annex.III) requesting the respondents to appoint her on compassionate grounds. Though the applicant submits that earlier on 26-6-1998 she had submitted a representation for the same relief we <sup>do</sup> ~~do~~ not come to a decisive conclusion that it was submitted in 1998. Be that as it may, we are of the opinion that the respondents should dispose of her representation in regard to her request for compassionate ground appointment in accordance with law.

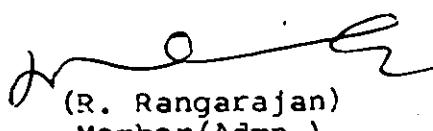
3. In the result the OA is disposed of directing the respondents to dispose of her representation dated 24-6-1999 in accordance with law within a period of two months from the date of receipt of copy of the judgement.

4. The OA is disposed of at the admission stage. No costs.

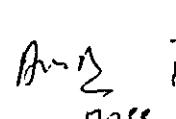
  
(B.S. Jai Parameshwar)  
Member (Jud.)

7.7.99

Dated : July 7, 99  
Dictated in Open Court

  
(R. Rangarajan)  
Member (Admn.)

sk

  
R. Rangarajan  
Member (Admn.)

*92* *cc 60*

1st AND 2nd COURT.

COPY TO :-

1. HDHO

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD;

3. HBSJP M(J)

4. D.R. (A)

5. SPARE

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER ( ADMIN )

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER ( ADMIN )

THE HON'BLE MR. S. JAI PARAMESHWAR :  
MEMBER ( JUDL )

ORDER: Date: 2/7/99

ORDER / JUDGMENT

~~MA/RA/CP.NC~~

IN

DA. NO. 985/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

*6 copies*

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

15 JUL 1999

हैदराबाद आयोजित  
HYDERABAD BENCH